BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

INDEX

IN

REPLY BY WAY OF AFFIDAVIT

(On behalf of the Respondent No. 3)

(In Compliance with the Hon'ble Tribunal's Order dated 28.08.2024)

IN

O.A. No. 1101 OF 2024

Rafeek Ahamad & Ors. Applicant(s)

Versus

State of Uttarakhand & Ors. Respondent(s)

S.No	Particulars	Pg. No.
1.	Index	
2.	Reply by way of affidavit.	
3.	Annexure 1	

Place: New Delhi

Dated:

Filed by

Deepak Bora
Advocate
Counsel for the State of Uttarakhand

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

REPLY BY WAY OF AFFIDAVIT

(On behalf of the Respondent No. 3)

(In Compliance with the Hon'ble Tribunal's Order dated 28.08.2024)

IN

O.A. No. 1101 OF 2024

Rafeek Ahamad & Ors.
Applicant(s)

Versus

State of Uttarakhand & Ors.
Respondent(s)

NOTARIAL (S.K MAHESHWARI) Advocate & Notary Public R.No.-42(5) 2006 Ch. No. 142 Tahsil Roorkee, Distt. Haridwar (U.K.) Exp. Dt. 26/09/2025 Govt. of Uttarakhand NOTARY

Affidavit of Karmendra Singh S/o Sh. Vijay Bahadur Singh, presently posted as District Magistrate, Haridwar, Uttarakhand.

(DEPONENT)

I, the above-named deponent, do hereby solemnly affirm and State:

जिला मजिस्ट्रेट
हरिद्वार

1. That the deponent is presently posted as District Magistrate, Haridwar, Uttarakhand.
2. That on 28.08.2024, after the course of hearing in the present matter, this Hon'ble Tribunal was pleased to pass certain directions and direct the respondents to file a reply by the form of an affidavit to the Original Application. The relevant paras of the said Order dated 28.08.2024 are being quoted here for the kind perusal of this Hon'ble Tribunal:

   5. *"The original application raises substantial issues relating to compliance with environmental norms.*
   6. *Issue notice to the respondents for filing their reply in the form of an affidavit before the Tribunal at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal."*

(S.K MAHESHWARI, Advocate & Notary Public, R.No.-42(5) 2006, Ch No. 142, Tehsil Roorkee, Distt. Haridwar (U.K.), Exp.-DC 26/09/2025 — Govt. of Uttarakhand ★ India ★ नोटरी ★ उत्तराखण्ड सरकार ★ NOTARY)

3. That the Respondent No. 3 respectfully submits that the statements contained in Paragraphs 1 and 2 of the application pertain to the incident that occurred on February 20, 2023, at an unauthorized firecracker warehouse located in Mohalla Kanoon Goyan, Panchayat Dharamshala, Roorkee, District Haridwar, Uttarakhand, along with the consequences arising therefrom. As these paragraphs merely recount the

जिला मजिस्ट्रेट
हरिद्वार

events and associated implications of the said incident, Respondent No. 3 deems it unnecessary to provide a detailed response to the same.

4. That the Respondent No. 3 submits that the statements made in Paragraphs 3 and 4 of the application are matters of record and are admitted only to the extent that they accurately reflect such records. Any assertions or implications contrary to the record are expressly denied.

5. That the Respondent No. 3 further submits that the contents of Paragraphs 5, 6, and 7 of the application are also matters of record. However, it is significant to bring to the attention of this Hon'ble Court that, as per the investigation conducted, an unauthorized storage facility for firecrackers was being operated by Respondents No. 5 and 6. It is submitted that Respondents No. 5 and 6 did not obtain the requisite permission or license for such an operation from the Competent Authority under the Explosive Rules, 2008. Furthermore, Respondents No. 5 and 6 failed to implement the essential safety measures mandated for the storage of explosive materials, thereby violating statutory requirements.

6. That the Respondent No. 3 respectfully submits that the statements contained in Paragraphs 8, 9, 10, and

नोटरी
(S.K MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006
Ch No. 142
Tehsil Roorkee
Distt. Haridwar (U.K.)
Exp.-Dt. 26/09/2025
NOTARY
जिला मजिस्ट्रेट
हरिद्वार

11 of the application are matters of record and are admitted to the extent they align with the records. However, it is reiterated that the incident occurred at an unauthorized and illegal firecracker godown. The said godown was situated in a highly congested area, accessible only by a narrow road approximately six feet in width, which severely hampered the movement and operational efficiency of firefighting teams during the incident.

7. That the Respondent No. 3 further submits that the contents of Paragraphs 12 and 13 of the application are matters of record. It is reiterated, as stated in the preceding paragraphs, that the unfortunate incident was a direct result of the illegal storage of firecrackers by Respondents No. 5 and 6, who failed to ensure any fire safety or precautionary arrangements. It is pertinent to highlight that firecrackers are classified as "Explosives" under Schedule-1 (Part-I) (C) of the Manufacture, Storage, and Import of Hazardous Chemical Rules, 1989, as amended from time to time. However, it is submitted that a godown storing firecrackers does not fall under the definition of "industrial activities" as provided under the said Rules.

8. That the Respondent No. 3 respectfully submits that the statements made in Paragraph 14 of the

(S.K MAHESHWARI) Advocate & Notary Public R.No.-42(5) 2006 Ch. No.-142 Tehsil Roorkee Distt. Haridwar (U.K.) Exp.-Dt. 26/09/2025 NOTARY Govt. of Uttarakhand

जिला मजिस्ट्रेट
हरिद्वार

application are matters of record and are admitted to the extent that they accurately reflect such records. Any assertion or implication contrary to the record is expressly denied. It is further reiterated that the firecracker godown in question does not fall under the definition of "industrial activities" as prescribed under the Manufacture, Storage, and Import of Hazardous Chemical Rules, 1989, as amended from time to time.

9. That the Respondent No. 3 submits that the contents of Paragraph 15 of the application pertain to orders passed by the Hon'ble National Green Tribunal (NGT) in similar matters. As such, no specific response is required from the answering Respondent concerning this paragraph.

10. That the Respondent No. 3 respectfully submits that the statements made in Paragraph 16 of the application are matters of record and are admitted to the extent they accurately reflect the records. Any statements or implications contrary to the record are expressly denied.

(S.K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006
Ch. No. 142
Tehsil Roorkee
Distt.-Haridwar(U.K.)
Exp.-Dt. 26/09/2028
NOTARY

11. It is humbly submitted that following the unfortunate incident of February 20, 2023, an F.I.R. bearing No. 198/2023 was registered under Section 154 of the Cr.P.C. against Alok Jindal and Ayush Jindal, who are

जिला मजिस्ट्रेट
हरिद्वार

Respondents No. 5 and 6 in the present matter. A copy of the F.I.R. has already been annexed by the applicants with the Original Application as Annexure A/2. Upon conclusion of the investigation, Charge Sheet No. 115/2023 was filed, prosecuting the accused persons under Sections 304, 308, 338, and 286 of the Indian Penal Code, 1860, along with Section 3 of the Explosive Substances Act, 1908. The said charge sheet has been submitted before the First Additional District Judge, Roorkee, District Haridwar.

12. Additionally, in compliance with the directions of the Hon'ble National Green Tribunal (NGT) in this matter, a Joint Committee comprising officials from various departments conducted a site inspection on November 8, 2024. A copy of the inspection report, along with the charge sheet filed on June 16, 2023, is being marked and submitted herewith as **Annexure No. 1**.

(S.K MAHESHWARI) Advocate & Notary Public R.No.-42(5) 2006 Ch No. 142 Tehsil Roorkee Distt. Haridwar (U.K.) Exp. Dt. 26/09/2026 NOTARY

13. That the Respondent No. 3 submits that the contents of Paragraphs 17, 18, 19, and 20 of the application pertain to the provisions of the National Green Tribunal Act, 2010, specifically regarding the powers vested in the Hon'ble NGT for awarding compensation to victims of industrial accidents. These are statutory provisions, and no detailed response from the answering Respondent is required in this regard.

जिला मजिस्ट्रेट
हरिद्वार

14. That the Respondent No. 3 further submits that the contents of Paragraphs 21, 22, 23, 24, 25, and 26 of the application outline the applicants' plea for compensation, as determined by the Hon'ble Tribunal in similar matters, along with the identification details of the applicants for compensation. The answering Respondent takes note of these submissions and does not deem it necessary to provide a specific response, as the determination of compensation lies within the discretion and authority of the Hon'ble Tribunal.

I, the above-named deponent, do hereby verify that the contents of Para nos. 1 to 14 of this affidavit are true to my knowledge, which all I believe to be true. That no part of this affidavit is false andnothing material has been concealed.

(S.K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006
Ch No. 142
Tehsil Roorkee
Distt. Haridwar (UK)
Exp.-Dt. 26/09/2025
Govt. of Uttarakhand ★ India ★ नोटरी ★ NOTARY

DEPONENT

I, GIRISH CHANDRA TYAGI Adv., do hereby identify the deponent who has produced the records ofthe case before me and I am satisfied that he is the same person as alleged.

IDENTIFIER

22/11/24

GIRISH CHANDRA TYAGI
Advocate
Reg.- UP 5196/2000, UK 4004/04
Civil Court Roorkee
Mob:9997080765

जिला मजिस्ट्रेट
हरिद्वार

Solemnly affirmed before me today, the 29 day of November 2024 by the deponent who has been identified by theaforesaid person.

I have satisfied myself by examining the deponent that he hasunderstood the contents of this affidavit, which have been read over andexplained to him.

OATH COMMISSIONER/NOTARY

VERIFIED & ATTESTED
(S. K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006, Exp. Dt.-26/09/2025
Ch. No.-142
Teh. Roorkee, Distt.-Haridwar (U.K.)
29/11/2024

नोटरी ★ उत्तराखण्ड ★ Govt. of Uttarakhand ★ India ★ NOTARY
(S.K MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006
Ch. No. 142
Tehsil Roorkee
Distt. Haridwar (U.K.)
Exp.-Dt. 26/09/2025

जिला मजिस्ट्रेट
हरिद्वार
1959
Time 2:10 A/M./P.M.

ANNEXURE-1

मा0 एन0जी0टी0 द्वारा मूल आवेदन सं0 1101/2024 रफीक अहमद एवं अन्य बनाम उत्तरखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 28.08.2024 के अनुपालन में संयुक्त निरीक्षण आख्या।

प्रकरण दिनांक 20.02.2023 को मौहल्ला कानून गोयान, पंचायती धर्मशाला, रुड़की के समीप श्री आलोक जिंदल पुत्र श्री प्रसन्न प्रकाश एवं श्री आयुष जिंदल पुत्र श्री सुशील जिंदल निवासी मौहल्ला कानून गोयान, पंचायती धर्मशाला, रुड़की द्वारा बनाये गये अनधिकृत पटाखों आदि के गोदाम में आग/विस्फोट की घटना तथा उक्त घटना से जन हानि के मुआवजा से सम्बन्धित है।

मा0 एन0जी0टी0 द्वारा मूल आवेदन सं0 1101/2024 "रफीक अहमद एवं अन्य बनाम उत्तरखण्ड राज्य एवं अन्य" में पारित आदेश दिनांक 28.08.2024 के अनुपालन में विषयगत स्थल का संयुक्त निरीक्षण दिनांक 08.11.2024 को किया गया। निरीक्षण में निम्नलिखित अधिकारी उपस्थित थे:-

1. श्री धनीराम सैनी, नायब तहसीलदार, तहसील रुड़की।
2. श्री पंकज राजपूत, राजस्व उपनिरीक्षक, तहसील रुड़की।
3. श्री सुंदरपाल, अग्निसमन अधिकारी, रुड़की।
4. सुश्री अंशु चौधरी, उपनिरीक्षक, कोतवाली, रुड़की।
5. डा0 राजेन्द्र सिंह, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।

निरीक्षण के समय श्री गोपाल जिंदल पुत्र श्री सुशील कुमार, निवासी-93, कानून गोयन, तहसील रुड़की एवं श्री सुशील कुमार पुत्र श्री प्रसन्न प्रकाश निवासी-93, कानून गोयन, तहसील रुड़की उपस्थित थे। निरीक्षण आख्या निम्नवत है:-

1. श्री आलोक जिंदल एवं श्री आयुष जिंदल द्वारा विषयगत स्थल पर अनधिकृत रूप से पटाखों आदि का गोदाम बनाकर पटाखों आदि को भण्डारित किया गया था। पटाखों आदि के भण्डारण/विक्रय हेतु श्री आलोक जिंदल एवं श्री आयुष जिंदल द्वारा सक्षम स्तर से विस्फोटक पदार्थ नियम, 2008 के प्रावधानों के अन्तर्गत वांछित लाईसेंस/अनुमति प्राप्त नहीं की गयी थी।

2. श्री आलोक जिंदल एवं श्री आयुष जिंदल द्वारा जिन दुकानों को पटाखों आदि के गोदाम के रूप में प्रयोग किया जा रहा था वह स्थल लगभग 6 फुट संकरी सड़क से जुड़ा हुआ अत्यन्त घनी आबादी वाला क्षेत्र है, जो पटाखों जैसे अन्य विस्फोटक पदार्थो के भण्डारण हेतु सर्वथा अनुपयुक्त जगह थी।

3. श्री आलोक जिंदल एवं श्री आयुष जिंदल द्वारा विषयगत स्थल को गोदाम के रूप में प्रयुक्त किये जाने हेतु आवश्यक सुरक्षा उपायों-यथा अग्निशमन यंत्रों की व्यवस्थाऐं आदि नहीं की गयी थी।

4. पटाखें The Manufacture, Storage and import of Hazardous Chemical Rule, 1989 (as amended time to time) के Schedule-1 (Part-I) के अन्तर्गत (C) Explosives के अन्तर्गत वर्गीकृत है, तथापि विषयगत प्रकरण मात्र पटाखों आदि के अनधिकृत भण्डारण एवं रख-रखाव से सम्बन्धित है।

5. दिनांक 20.02.2023 को आग/विस्फोट की घटना के विरूद्ध पुलिस विभाग द्वारा भारतीय दण्ड संहिता, 1860 की धारा 304, 338, 308 एवं 286 तथा विस्फोटक पदार्थ अधिनियम, 1908 की धारा 3 के अन्तर्गत मा0 सक्षम न्यायालय में "राज्य सरकार बनाम आलोक जिंदल एवं अन्य" वाद (प्रथम सूचना संख्या-198/2023) दाखिल किया गया है। वर्तमान में प्रकरण मा0 प्रथम अपर जिला जज, रुड़की के समक्ष विचाराधीन है।

(S.K MAHESHWARI) Advocate & Notary Public R.No.-42(5) 2006 Ch No. 142 Tehsil Roorkee Distt. Haridwar (U.K.) Exp.-Dt. 26/09/2025 — नोटरी ★ Govt. of Uttarakhand ★ India ★ NOTARY

क्रमशः पृष्ठ 2

OFFICE COPY

जिला मजिस्ट्रेट हरिद्वार

6. मा0 एन0जी0टी0 में विचाराधीन मूल आवेदन सं0-1101/2024 के संदर्भ में याचीगणों यथा- श्री रफीक अहमद पुत्र श्री रहिमुल्ला, निवासी इमामबाड़ा वाली गली, महिग्राम, रूड़की; श्री सोनू पुत्र श्री खुर्शीद निवासी गाँव बढ़ेडी, राजपुतान, भारापुर भौरी, रूड़की एवं श्री सगीर अहमद पुत्र श्री अली अहमद निवासी 466, महिग्राम, रूड़की से दिनांक 13.11.2024 को व्यक्तिगत रूप से सम्पर्क किया गया। उपरोक्त याचीगणों के अनुसार विषयगत प्रकरण में जनहानि के एवज् में उन्हें वर्तमान तक किसी प्रकार का मुआवजा नहीं मिला है।

7. श्री आलोक जिंदल एवं श्री आयुष जिंदल द्वारा अवैधानिक रूप से बनाये गये पटाखों आदि के गोदाम में आग/विस्फोट के कारण जनहानि आदि के दृष्टिगत सम्बन्धित कोतवाली द्वारा अभियुक्तगणों के विरूद्ध चार्जशीट (आरोप पत्र संख्या-115/2023) दाखिल किया जा चुका है। चार्ज शीट की छायाप्रति संलग्न है। **(संलग्नक-1)**। सम्बन्धित वाद मा0 प्रथम अपर जिला जज, रूड़की के समक्ष विचाराधीन है।

उपरोक्तानुसार निरीक्षण आख्या प्रस्तुत है।

1. श्री धनीराम सैनी, नायब तहसीलदार, तहसील रूड़की।	H.T. (R)
2. श्री पंकज राजपूत, राजस्व उपनिरीक्षक, तहसील रूड़की।	Pankaj
3. श्री सुंदरपाल, अग्निशमन अधिकारी, रूड़की।	FSO
4. सुश्री अंशु चौधरी, उपनिरीक्षक, कोतवाली, रूड़की।	
5. डा0 राजेन्द्र सिंह, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की।	

अपर उपजिलाधिकारी, रूड़की

नोटरी ★ उत्तराखण्ड सरकार ★ Govt. of Uttarakhand ★ India ★ NOTARY
(S.K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006
Ch No. 142
Tehsil Roorkee
Distt. Haridwar (U.K.)
Exp.-Dt. 26/09/2025

OFFICE COPY

VERIFIED & ATTESTED
(S. K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006, Exp. Dt.-26/09/2025
Ch. No.-142
Teh. Roorkee, Distt.-Haridwar(U.K.)
22/11/2024

जिला मजिस्ट्रेट
हरिद्वार

MAHMOODA RAO
Advocate
R. No. U.K. 778/2021
Civil Court Ramnagar Roorkee
Mob. 9045783749

संलग्नक-1

केवल प्रतिलिपि फीस हेतू

प्रार्थना पत्र देने का दिनांक	नोटिस का दिनांक	जारी करने का दिनांक	हस्ताक्षर मुख्य प्रतिलिपिक
28 / 14/11/24	18/11/24	18/11/24	[signature] 18/11/24

न्यायालय प्रथम अपर सत्र न्यायाधीश रुड़की
सत्र परीक्षण संख्या 155/2023
सरकार बनाम आलोक/जिन्दल आदि
धारा 304, 380, 388, 201 सहित भा० द० वि०
व 3 विस्फोटक पदार्थ अधिनियम
थाना कलियर
मु० अ० सं० 198/2023

नकल आरोप पत्र मय प्रमाणित छाया प्रति संलग्न है।

₹5
UTTARAKHAND COURT FEE
UKC10753220K2430K
07-NOV-2024
CANCELLED

₹5
UTTARAKHAND COURT FEE
UKC10753220K2430K
07-NOV-2024
CANCELLED

Copying Section Officer
Roorkee Distt. Haridwar

NOTARY * उत्तराखण्ड * भारत
(S.K. MAHESHWARI)
Advocate & Notary Public
R No.-42/5/2006
Ch. No.-153
Tehsil Road
Distt. Haridwar
Exp. Dt.-26/...

जिला मजिस्ट्रेट
हरिद्वार

188

मु.अ.सं. 198/23 धारा-304, 308, 338, 286 भा.द.वि. व 3 विस्फोटक पदार्थ अधि. (अभि.गण जेल में)

आरोप–पत्र (मूल)

पुलिस प्रपत्र संख्या–339

242805

जिला — हरि०

थाना — गंगनहर रुड़की

1207/23

A CJM (R)

17/6/23 Cr. Case No. 7727/23.

प्रथम सूचना संख्या 198/23 तारीख 20-02-23 सन् 200 —

आरोप–पत्र संख्या 115/23 तारीख 16-06-23 सन् 200 —

अपराध–संख्या 198/23

1	2				3						4	5	6	7	8	9		
वादी या सूचना देने वाले का नाम, पता और धन्धा	नाम और पते अभियुक्त, जो चालान नहीं किये गए हैं, चाहे पकड़े गये हों या न पकड़े गए हों				अभियुक्तों के नाम व पते, जिनका चालान किया गया हो						माल (हथियार सहित) जो पाये गये हों इस विवरण के साथ कि कहां और कब पकड़ा गया और किसने पकड़ा और वह मैजिस्ट्रेट के पास भेजा गया या नहीं भेजा गया	आरोप या सूचना, अपराधी का नाम और उससे सम्बन्धित परिस्थिति का संक्षिप्त विवरण और विवाद की वह धारा जो अपराधी के सम्बन्ध में लगाई गई हो	मुकदमा का परिणाम	गवाहों के नाम और पते	विवरण अपराधी	पूर्ण सजाएं		
	संदिग्ध अभियुक्त		फरार अभियुक्त		गिरफ्तार		जमानत व जाती मुचलके पर		मफरूर							दिनांक	स्थान	सजा
	नाम	उम्र	नाम	उम्र	नाम व पता	उम्र	नाम व पता	उम्र	नाम व पता	उम्र								
उ.नि. नरेश गंगवार [illegible] (वादी) (उ.नि.)	[illegible] है। अभियुक्तगण [illegible] [illegible] धारा 308/304/338/286 भा.द.वि. व 3 विस्फोटक पदार्थ अधि. में [illegible] जाता है।				1) आलोक [illegible] पुत्र [illegible] प्रवेश [illegible] 2) आयुष [illegible] पुत्र [illegible] [illegible] मो० [illegible] रुड़की (हरि०)	45 / 24					मुकदमा [illegible] FCL [illegible] अप्राप्त	श्रीमान जी, निवेदन है कि मुकदमा उपरोक्त वादी [illegible] की [illegible] वादी के आधार पर थाना [illegible] पर अन्तर्गत धारा-304, 338, 308, 286 भा.द.वि. व 3/4 विस्फोटक पदार्थ अधि० [illegible] आलोक [illegible] आदि 02 नफर अभि.गण के विरुद्ध पंजीकृत होकर विवेचना तत्कालीन व.उ.नि. [illegible] के सुपुर्द किये जाने पर व.उ.नि. [illegible] द्वारा प्रकाश में आये साक्ष्य के आधार पर अभि.गण [illegible] (3) को अन्तर्गत धारा-304, 308, 338, 286 भा.द.वि. व 3/4 विस्फोटक पदार्थ अधि. में दिनांक 19-03-23 को गिरफ्तार कर [illegible] रिमाण्ड [illegible] [illegible] धारा-4 विस्फोटक पदार्थ अधि. में [illegible] नहीं किये जाने पर [illegible] धारा-304, 308, 338, 286 भा.द.वि. व 3 विस्फोटक पदार्थ अधि. में [illegible] [illegible] (3) के द्वारा [illegible] [illegible] विस्फोटक पदार्थ व विस्फोटक का [illegible] के निर्दोष नागरिकों (1) [illegible] (2) [illegible] (3) [illegible] (4) [illegible] की मौत [illegible] कारित करना व [illegible]						

(Bushra Kamal)
Addl. Chief Judicial Magistrate
Roorkee
17/06/2023

(S.K. MAHESHWARI) Advocate & Notary Public, R No. 4259/2006, Ch. No. 142, Tehsil Road, Roorkee, Distt. Haridwar (U.K.), Exp. Dt. 26/09/2025 — Uttarakhand India — NOTARY — Govt. of India

बजे दिन/रात का दिनांक .... सन् 20 .... ई० को भेजा गया।

जांच करने वाले अधिकारी के हस्ताक्षर।

cont.

जिला मजिस्ट्रेट हरिद्वार

पुलिस प्रपत्र संख्या–339

606 (D-26) 3.3C– 198/23

आरोप–पत्र (मूल)

प्रथम सूचना संख्या — तारीख ———— सन् 200 ——— 242807

आरोप–पत्र संख्या — तारीख ———— सन् 200 ———

अपराध–संख्या

1	2				3						4	5	6	7	8	9		
नालिश करने वाले का नाम, पता और धन्धा	नाम और पता अभियुक्त, जो चालान नहीं किये गए हैं, चाहे पकड़े गये हों या न पकड़े गए हों				अभियुक्तों के नाम व पते, जिनका चालान किया गया हो						माल (हथियार सहित) जो पाये गये हों इस विवरण के साथ कि कहां और कब पकड़ा गया और किसने पकड़ा और वह मैजिस्ट्रेट के पास भेजा गया या नहीं भेजा गया	आरोप या सूचना, अपराधी का नाम और उससे सम्बन्धित परिस्थिति का संक्षिप्त विवरण और विवाद की वह धारा जो अपराधी के सम्बन्ध में लगाई गई हो	मुकदमा का परिणाम	गवाहों के नाम और पते	विवरण अपराधी	पूर्ण सजाएं		
	संदिग्ध अभियुक्त		फरार अभियुक्त		गिरफ्तार		जमानत व जाती मुचलके पर		मफरूर							दिनांक	स्थान	सजा
	नाम	उम्र	नाम	उम्र	नाम व पता	उम्र	नाम व पता	उम्र	नाम व पता	उम्र								
											धारा 304, 308, 338, 286 IPC							

बजे दिन/रात का दिनांक

जांच करने वाले अधिकारी के हस्ताक्षर।

(S.K. MAHESHWARI)
Advocate & Notary Public
R No.-42(5) 2005
Ch. No.-142
Distt.-Haridwar (U.K.)
Exp. Dt.-26-09/2025

जिला मजिस्ट्रेट
हरिद्वार

सूची गवाहान

PW1 1) नरेश कुमार गंगवार व.उ.नि. कोत. रुड़की हाल तैनात – कोत. ज्वालापुर (हरि.) Ph- 7983883382 – (वादी)
2) उ.नि. धारा सिंह चौहान थाना कोत. रुड़की (हरि.) 9917370222 —— (गवाह)
3) आमन जैन पुत्र लक्ष्मी s/o जितेन्द्र R/o मो. हलवाई [illegible] PS कोत. रुड़की (हरि.) (गवाह)
4) गौरव वर्मा s/o स्व. राजेन्द्र वर्मा R/o मो. [illegible] PS ,, (हरि.) Ph-9997009756 (गवाह)
5) [illegible] s/o [illegible] R/o [illegible] राजपुताना PS [illegible] (हरि.) 9927508761 —— (गवाह)
6) सार्थक छाबड़ा s/o स्व. महेन्द्र R/o पश्चिमी अम्बर तालाब PS गंगनहर (हरि.) —— (,,)
PW7 7) नीरज कुमार s/o हरपाल R/o [illegible] निकट [illegible] मन्दिर PS कोत. रुड़की (हरि.) 9536585644 (गवाह/मजरूब)
PW8 8) आदिल s/o आकिल R/o मो. पठानपुरा [illegible] PS देवबन्द सहारनपुर (उ.प्र.) हाल निवासी [illegible] PS कोत. रुड़की Ph. 8865000076 —— (गवाह)
PW9 9) सूरज s/o राजकुमार R/o गली नं. 3 रामनगर [illegible] PS गंगनहर (हरि.) Ph-9068965258 (गवाह/मजरूब)
9) रफीक अहमद s/o रहीमउल्ला R/o इमाम बाड़े वाली गली माहीग्रान PS रुड़की (हरि.) Ph-7895435856 (गवाह)
10) रागीर? अहमद s/o अली अहमद R/o मो. माहीग्रान PS रुड़की (हरि.) Ph - 8534805486 —— (गवाह)
11) उ.नि. करम सिंह चौहान PS कोत. रुड़की (हरि.) 7060187565 —— (गवाह/पंचनामा मजरूब)
12) उ.नि. मनोज रावत ,, ,, 9870691808 (गवाह/पंचनामा कर्ता)
13) डा. तारिक अजीज मेडिकल ऑफिसर सिविल अस्पताल रुड़की (हरि.) (PM कर्ता)
14) डा. गोपाल गुप्ता ,, ,, 9897619624 (PM कर्ता)
15) डा. संजीव कुमार गोयल s/o नरेन्द्र गोयल R/o कोतवाली वाली गली [illegible] PS [illegible] (हरि.) 9758646022

(S.K. MAHESHWARI) Advocate & Notary Public R No.-42(5) 2006 Ch. No.-142 Tehsil Roorkee Distt. Haridwar (U.K.) Exp. Dt. 25-0?/2025 — Govt. of Uttarakhand * India * नोटरी * NOTARY

जिला मजिस्ट्रेट
हरिद्वार

सूची गवाहान

16) HC 61 CP प्रदीप बिष्ट PL कोत. रुड़की - (देहरादून) 9634768388 —— (FIR लेखक)

17) रणजीत खत्री SI, गंगनहर - (देहरादून) - 8077454591 —— (पूर्व विवेचक)
हाल तैनात SIS हरिद्वार देहरादून —

18) मनोज शर्मा व.उ.नि. गंगनहर (देहरादून) हाल - SO बुग्गावाला - 7505995744 (पूर्व I/O)

19) प्रदीप तोमर ,, ,,

20) देवेन्द्र सिंह नेगी - FSO रुड़की (देहरादून) 7500007100 हाल - जनपद उत्तरकाशी - 7055988055 (विवेचक) (गवाह)

WA 500
नाजीर/सही/[illegible]

प्रमाणित प्रतिलिपि
18/11/24
[illegible] जिला जज, रुड़की
जिला हरिद्वार

(S.K. MAHESHWARI)
Advocate & Notary Public
R No.-42(5) 2006
Ch. No.-142
Tehsil Roorkee
Distt-Haridwar (U.K.)
Exp. Dt.-26/09/2025
Govt. of Uttarakhand ★ India ★ नोटरी ★ उत्तराखण्ड सरकार ★ NOTARY ★

VERIFIED & ATTESTED
(S. K. MAHESHWARI)
Advocate & Notary Public
R.No.-42(5) 2006, Exp Dt.-26/09/2025
Ch. No.-142
Teh. Roorkee, Distt.-Haridwar (U.K.)
23/11/2024

जिला मजिस्ट्रेट
हरिद्वार